NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 244/Chd/Pb/2017

Under Section 252 (3) of the Companies Act, 2013 read with Rule 87 A of the NCLT Rules, 2016

In the matter of:

Fine Switch Gears Private Limited.

...Petitioner

Versus

Registrar of Companies, Punjab at Chandigarh.

....Respondent

Present:

Mr. Yashpal Gupta, Advocate for petitioner.

None for Registrar of Companies.

It is, inter alia, contended that the company itself applied to the Registrar of Companies for striking off its name stating that the company does not have any assets and liabilities and also not carrying on business or engaged in any operations. Learned counsel for the petitioner further submits that the company has not filed any Income Tax Returns and Annual Returns after the financial year 2012-13, and seeks time to argue the matter. List the matter on 06.11.2017 for arguments.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 02, 2017

saini